

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1387  
ANSWERED ON:14.07.2009  
ILLEGAL IMMIGRANTS IN RAJASTHAN  
Lal Shri Kirodi

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether a number of Pakistani criminals arrested from the Border areas of Rajasthan have been found to have secured Indian citizenship;
- (b) if so, the details thereof;
- (c) whether several incidents of Indian citizens including those residing in border areas of Rajasthan, on their return from Pakistan after expiry of visa have been found to be trained by the ISI;
- (d) if so, the details thereof;
- (e) whether a large number of illegal Bangladeshis have been reported to be living in the border areas including such areas of Rajasthan; and
- (f) if so, the details thereof and the steps taken to evict and repatriate them?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (f) OF LOK SABHA UNSTARRED QUESTION No. 1387 RAISED BY DR. KIRODI LAL MEENA TO BE ANSWERED ON 14-07-2009 REGARDING ILLEGAL IMMIGRANTS IN RAJASTHAN.

(a) to (d): No incident of Pakistani criminals staying in the border areas of Rajasthan having obtained Indian Citizenship has come to the notice of this Ministry so far.

There have been some instances in the past of Indian Citizens returning from Pakistan developing links with Anti- national elements. These instance have been appropriately dealt with as per provisions of Law.

(e) & (f): It has been reported that no Bangladeshi nationals are living/residing illegally in the border areas of Rajasthan. However, as and when an illegal Bangladeshi immigrant is detected, an enquiry is conducted and on completion of the enquiry and based on its consequent findings, the foreigner is either deported as per the provisions of section 3 (2) (c) of the Foreigners Act, 1946 or else action is taken to book him under Section 14 of the Foreigners Act, 1946. In those cases where the foreigner is arrested and action taken against him under the relevant laws, the foreigner is deported/repatriated only after completion of his sentence. The Central Government is vested with the powers to deport foreign nationals including illegally staying Bangladeshi immigrants under section 3(2)(c) of the Foreigners Act, 1946. These powers have also been delegated to the State Governments/Union Territory Administrations. The detection and deportation of illegally staying Bangladeshi immigrants is an ongoing process.